



Government of Jammu and Kashmir  
Civil Secretariat Home Department

====

### Notification

Jammu, the 21<sup>st</sup> February, 2017

SRO **65** .-Whereas, the Government vide Notification SRO 325 dated 19.10.2011, appointed Principal District and Sessions Judge, Baramulla as Ex-Officio Arbitrator to make an award in respect of land measuring 04 kanals and 12 marlas situated in village Dobiwan, Tehsil Tangmarg, District Baramulla; and

Whereas, vide Notification SRO-134 dated 09.04.2012, the Government extended the time for making the award by the Arbitrator by a further period of four months; and

Whereas, vide Notification SRO-57 dated 07.03.2014, the Government extended time for making the award by the Arbitrator by further period of six months; and

Whereas, vide Notification SRO-426 dated 21.10.2014, the Government further extended the time for making the award by the Arbitrator by further period of six months; and

Whereas, vide Notification SRO-175 dated 12.06.2015, the Government further extended the time for making the award by the Arbitrator by a period of six months; and

Whereas vide Notification SRO-78 dated 09.03.2016, the Government extended time for making the award by the Arbitrator by a period of six months; and

Whereas, the said Arbitrator vide his letter dated 18.11.2016 has requested for further extension in time, enabling him to complete the proceedings and make the award; and

Whereas, the Government has considered the matter and decided that further extension in time for making the award by the Arbitrator be granted.

Now, therefore, in exercise of powers conferred by sub-rule (1) of rule 10 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Rules, 1969, the Government hereby direct that the time for making the award shall and shall always be deemed to have been extended by a further period of six months, during which the Arbitrator shall make the award positively and no further extension shall be granted.

By order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to Government,  
Home Department

Dated: 21 – 02 – 2017.

NO: Home/PB-II/105/97/Rent.

Copy to the:-

1. Director General of Police, J&K, Jammu.
2. Divisional Commissioner, Kashmir.
3. Secretary to Government, Revenue Department.
4. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w. 7.s.c).
5. Deputy Commissioner, Baramulla.
6. Principal District and Sessions Judge, Baramulla.
7. Pvt. Secretary to Principal Secretary to Government, Home Department for information of Principal Secretary.
8. Government order file/stock file.

Director Finance,  
Home Department

my  
21/2/17  
21/2